HARYANA

Notification No. SRO 171 Dated 1st May, 1974
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S.R.O. 171 dated 1st May, 1974—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957) and in partial supersession of the notification of the Government of India in the Ministry of Defence SRO No. 55 dated the 24th January, 1974, in so far as it relates to the state of Haryana the Central Government hereby extends with effect from the 5th April, 1973 to the cantonments in the state of Haryana, the Haryana Urban (Control of Rent and Eviction) Act, 1973 (Haryana Act No. II of 1973) with the following modifications, namely :—

In the said Act—

1. In Section I. for sub-section (2) the following sub-section shall be, substituted, namely :—

"(2) It extends to the cantonment areas in the state of Haryana".

2. In Section 2, for clause (i), the following clause shall be substituted namely :—

"(i) 'Urban area' means any area administered by a Cantonment Board in the State of Haryana",

3. (a) Section 3 shall be numbered as sub-section (1) thereof and in sub-section (1) as so re-numbered for the words "State Govt" the words "Central Government" shall be substituted,

(b) after sub-section (1) as so numbered, the following sub-section shall be inserted, namely :—

"(2) The provisions of this Act shall not apply to—

(a) any premises within the Cantonment belonging to the Government;

(b) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government; or

(c) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act. 1923 (6 of 1923).

(d) The buildings belonging to and lands vested in Cantonment Board.

[SRO 110 dt. 23.4.1976]

Note—SRO No. 55 dated 24-1-1974-Please see under Punjab.